GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA UNSTARRED QUESTION NO. 1746

TO BE ANSWERED ON FRIDAY, THE 16th DECEMBER, 2022

Fast Track Courts

1746. SHRI OMPRAKASH BHUPALSINH ALIAS PAWAN RAJENIMBALKAR:

DR. NISHIKANT DUBEY:

Will the Minister of Law and Justice be pleased to state:

- (a) the number of Fast Track Courts (FTC) and Fast Track Special Court (FTSC) set up and functional for hearing heinous crimes and the cases under the Protection of Children from Sexual Offences Act respectively in the country, State/UT-wise;
- (b) the cases pending and disposed of during the last five years and the current year, State/UT-wise;
- (c) the funds allocated and utilized for the establishment of the said courts and for the appointment of more judges therein during the said period, State/UT-wise;
- (d) whether certain States have not shown their interest in setting up FTC and FTSC and have closed down FTCs and FTSCs after their functioning for some time and if so, the details thereof along with the reasons quoted by the respective States therefor; and
- (e) whether the Government intends to increase the number of Fast Track Courts in the country and if so, the details thereof along with the steps taken by the Government in this regard and if not, the reasons therefor?

ANSWER MINISTER OF LAW & JUSTICE (SHRI KIREN RIJIJU)

(a):838 Fast Track Courts (FTCs) are functional for hearing heinous crimesetc. in 20 States/UTs, and 733 Fast Track Special Courts (FTSCs) are functional for trial of cases related to rape and Protection of Children from Sexual Offenses (POCSO) Act in 28 States/UTs as per information provided by the High Courts, as on 31.10.2022. Status of Functional FTCs and FTSCs, State/UT wise are given at **Annexure –I.**

(b) to (e): Setting up of FTCs and allocation of funds thereto, lies within the domain of the State Governments who set up such courts as per their need and resources, in consultation with their respective High Courts. The 14th Finance Commission had urged State Governments to utilize enhanced fiscal space available through tax devolution (32% to 42%) for this purpose. Information on funds allocated and utilized for setting up these Courts by States is not maintained centrally. The details of cases pending and disposed of by FTCs during the last five years including the current year, State/UT-wise, is given at **Annexure-II**.

As regards FTSCs, the Central Government started a Centrally Sponsored Scheme in October, 2019 for setting up of 1023 FTSCs in 31 States/UTs for expeditious trial and disposal of cases related to rape and POCSO Act, in pursuance to the Criminal Law (Amendment) Act 2018 and the direction of Hon'ble Supreme Court of India in Suo Moto 1/2019 dated 25.7.2019. Initially, the Scheme was for 1 year which has now been continued up to 31.03.2023.19 States/UTs have fully operationalized earmarked FTSCs, 09 States have partially operationalized earmarked FTSCs, while 3 States/UTs i.e., West Bengal, Arunachal Pradesh and A&N Islands are yet to join the scheme. While State of West Bengal and UT Administration of A&N Islands have not furnished their consent for joining the scheme, State of Arunachal Pradesh has not joined the scheme for the time being as they have a smaller number of cases. In respect of FTSCs, Central Government has released to various States/UTs Rs.140 Cr. in FY 2019-20, Rs.160.00 Cr in FY 2020-21, Rs.134.56 Cr. in FY 2021-22 and Rs.186.93 Cr. during the current financial year up-to 10/12/2022. The details of number of Cases Disposed, Cases Pending along with funds released is given at Annexure-III.

Annexure-I

Annexure given in Lok Sabha Unstarred Question No. 1746 to be replied on 16.12.2022 Status of Functional Fast Track Courts (FTCs) and Fast Track Special Courts (FTSCs)

(As on October, 2022)

S.NO.	State/UT	Fast Track Courts (FTCs)	Fast Track Special Courts (FTSCs)
1	Andhra Pradesh	22	14
2	Assam	15	17
3	Bihar	0	45
4	Chhattisgarh	23	15
5	Delhi	20	16
6	Gujarat	35	35
7	Goa	04	1
8	Haryana	06	16
9	HimachalPr	03	6
10	Jammu & Kashmir	04	4
11	Jharkhand	34	22
12	Karnataka	0	28
13	Kerala	0	28
14	Madhya Pradesh	0	67
15	Maharashtra	111	33
16	Manipur	10	2
17	Meghalaya	0	5
18	Mizoram	02	3
19	Nagaland	0	1
20	Odisha	0	44
21	Punjab	07	12
22	Puducherry	0	-
23	Rajasthan	0	45
24	Sikkim	02	-
25	Tamil Nadu	73	14
26	Telangana	0	34
27	Tripura	03	3
28	Uttar Pradesh	372	218
29	Uttarakhand	04	4
30	West Bengal	88	-
	Total	838	733

Annexure given in Lok Sabha Unstarred Question No. 1746 to be replied on 16.12.2022 Status of cases disposed and pending in FTCs

		20	17	20	18	20	19	20	20	202	21	2022 (as on	31 st October, 2022)
S.NO.	Name of	Disposed	Pending	Disposed	Pending								
	State/UTs												
1	Andhra Pradesh	3835	6664	3949	8179	5456	6763	1177	10069	312	10069	1142	6877
2	A&N Island	0	0	0	0	0	0	0	0	0	0	0	0
3	Arunachal Pr	0	0	0	0	0	0	0	0	0	0	0	0
4	Assam	2990	1972	2314	1977	3173	8108	2615	10108	3780	9356	6408	10551
5	Bihar	5889	22616	11525	23055	14595	20774	1759	58636	1603	69792	0	0
6	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0
7	Chhattisgarh	3840	4546	3862	4999	9392	6882	2877	15310	5324	17779	3559	5394
8	D&NHaveli	0	0	0	0	0	0	0	0	0	0	0	0
9	Delhi	560	797	638	1035	19841	4210	393	40733	223	48520	879	7068
10	Diu & Daman	0	0	0	0	0	0	0	0	0	0	0	0
11	Goa	0	0	0	1298	0	0	130	0	59974	0	5502	2038
12	Gujarat	0	0	0	0	14318	0	462	33560	37102	35335	3214	4894
13	Haryana	0	0	768	3337	23348	924	825	58511	899	65337	365	887
14	Himachal Pr	0	0	0	0	9388	0	0	15618	5	5102	273	510
15	J&K	0	0	0	0	0	876	27	0	391	0	43	685
16	Jharkhand	979	2475	1946	4604	6244	4632	624	14507	861	19371	2050	7969
17	Karnataka	0	0	0	0	11722	0	210	38365	2051	39458	1257	0
18	Kerala	0	0	0	0	27872	0	217	100479	2333	114020	1650	0
19	Ladakh	0	0	0	0	0	0	0	0	0	0	0	0
20	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
21	Madhya Pr	0	0	0	0	18732	0	1	15584	0	25769	16	0
22	Maharashtra	127362	105301	160641	81104	59279	107491	63470	52079	114254	67315	105960	152312
23	Manipur	210	132	190	719	541	210	45	634	73081	634	276	1023
24	Meghalaya	0	0	0	0	0	0	0	0	11	0	0	0
25	Mizoram	144	109	215	149	130	154	179	0	1758	0	181	223
26	Nagaland	1	11	8	3	89	0	3	66	3	153	0	0
27	Odisha	0	0	0	0	6664	0	0	39670	234	44689	304	0
28	Puducherry	0	0	0	0	126	0	0	1535	0	1452	0	0
29	Punjab	0	0	0	0	24854	0	85	52198	471	85061	214	245
30	Rajasthan	0	0	0	0	22346	0	0	44222	32	46048	0	0
31	Sikkim	14	13	19	12	114	6	5	188	5	195	18	13
32	Tamil Nadu	15382	47519	14911	62916	18083	6036	9389	29970	7865	32519	19297	107590
33	Telangana	4118	6949	1694	7948	5044	9950	1525	15469	2849	18095	2645	0
34	Tripura	3591	2921	1423	1456	1399	937	100	2551	347	3604	361	1347
35	Uttar Pradesh	222295	318629	234182	410718	329345	405127	148466	413176	86013	396462	232774	1036970
36	Uttarakhand	608	671	562	886	6215	567	170	15119	215	15997	282	838
37	West Bengal	15482	39420	16358	44231	7753	49723	5202	0	3172	1166	18606	72560
	TOTAL	407300	560745	455205	658626	646063	633370	239956	1078357	405168	1173298	407276	1419994

Annexure-III

Annexure given in Lok Sabha Unstarred Question No. 1746 to be replied on 16.12.2022 Status of Cases Disposed, Cases Pending and Funds Released to the FTSCs

(As on

S.NO.	State/UT	Cumulative Disposal	Cumulative Pendency	Funds Released (from October, 2019 to 10 th December, 2022)
		FTSCs including	FTSCs	Amount in Rs.
		ePOCSO	including ePOCSO	Cr
1	Chhattisgarh	2676	2736	14.93
2	Gujarat	5357	4749	25.01
3	Mizoram	96	47	5.23
4	Nagaland	46	50	1.06
5	Jharkhand	3229	4927	15.72
6	Madhya Pradesh	13859	12753	74.04
7	Manipur	72	128	2.47
8	Haryana	2856	4181	15.02
9	Chandigarh	96	232	Exempted
10	Rajasthan	8302	6864	51.89
11	Tamilnadu	3484	5372	12.59
12	Tripura	181	309	3.19
13	Uttar Pradesh	38330	76952	180.30
14	Uttarakhand	890	838	6.32
15	Delhi	639	4380	7.82
16	Meghalaya	201	991	3.66
17	J&K	95	432	4.77
18	Punjab	1852	1892	5.86
19	Himachal Pr	439	944	4.90
20	Telangana	5727	7349	17.08
21	Andhra Pradesh	1477	6985	1.8
22	Bihar	4692	15513	49.43
23	Assam	2301	3776	14.83
24	Maharashtra	8952	7719	31.05
25	Karnataka	4621	5398	21.00
26	Kerala	7870	6233	15.8
27	Odisha	5971	12009	34.54
28	Goa	22	55	0.48
	TOTAL	124333	193814	621.49

October, 2022)